

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The order on sentence dated 30.04.2011 delivered by Dr. Kamini Lau, Additional Sessions Judge-II (North-West), Rohini Courts, Delhi, in the case No. 1159/2009 in the matter of State Vs. Dinesh Yadav has, *inter alia*, made observations as follows:

"...this is a crime which is required to be addressed differently and a full public debate with regard to imposition of Castration (both Surgical and Chemical) as an alternative punishment for the offence of rape and molestation is the crying need of the hour."

The above remarks are in the nature of Obiter Dicta. They do not call for specific compliance. However, modern jurisprudence, and our Justice System follows the correctional approach rather than a policy of revenge.

Steps to get Muga and Eri of Assam patented

*238. SHRI BHUBANESWAR KALITA: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government is taking steps to get Muga and Eri of Assam patented;
- (b) if so, the details thereof; and
- (c) the details of the implementation of Muga mark and its status?

THE MINISTER OF TEXTILES (SHRI ANAND SHARMA): (a) and (b) The Government of Assam has taken steps to get Geographical Indication (GI) for Muga Silk of Assam during the year 2007. The Registrar of Geographical Indications, Government of India, Chennai has made an entry in part-A of the G.I. Register, vide G.I. No. 55, dated 13th July, 2007 certifying that, the Assam Science Technology and Environment Council (ASTEC), Guwahati is the Registered proprietor of the G.I. for Muga Silk Assam.

Regarding Eri Silk, though Assam is the major producer of Eri Silk in India, it is also produced in many other states like Meghalaya, Manipur, Nagaland, Arunachal Pradesh, Mizoram, West Bengal, Orissa, Uttar Pradesh and Andhra Pradesh etc. Therefore, getting Geographical Indication (GI) registered for Eri silk of Assam does not arise.

(c) Central Silk Board (CSB) under Ministry of Textiles, Government of India is implementing 'Silk Mark' scheme through the Silk Mark Organization of India for popularizing the products made of pure silk to protect the interest of consumers. Silk Mark is a quality assurance label attached to the products made of pure silk. Silk Mark is applicable to all the silk products made of pure silk covering all varieties of silk viz. Mulberry, Tasar, Eri and Muga. However, there is no specific mark for Muga or any other particular variety of silk.

During XI Plan, Silk Mark Organization of India (SMOI) has enrolled 1700 authorized users of Silk Mark and sold 1.20 crore silk mark labels. It has organized 1211 road shows, events, exhibitions to popularize the Silk Mark among consumers of silk.

Purchase of bullet proof jackets by CRPF

*239. SHRI SATYAVRAT CHATURVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the companies from which tenders were invited by the Central Reserve Police Force (CRPF) to purchase bullet proof jackets for its jawans and officers;

(b) the names of the companies whose jackets passed the test;

(c) whether it is also a fact that three out of its four lots sent initially by the company, from which bullet proof jackets are being purchased, failed to meet the quality norms, including their weight;

(d) the quantum of jackets of this company received so far and whether they have undergone test; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The following companies participated by furnishing bids in the tender invited by CRPF to purchase 59,000 Nos. Bullet Proof Jackets:

1. M/s MKU Pvt. Ltd., New Delhi.
2. M/s Anjani Technoplast, Greater Noida.
3. M/s Tata Adv., Bangalore.